

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 18

IA 2165/2020 IA 2255/2020 IA 436/2021 IA 441/2021 IA 549/2021 IA
550/2021 in C.P.(IB)1061/MB/2017

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Union Bank of India**
Vs.
Guruashish Construction Pvt. Ltd.

Appearance (via video-conference):

For the Applicant-IAs 2165, 2255 : Mr. Luckyraj Indorkar I/B. Argus Partners
For the Applicant-IAs 549, 550 : Adv. Rohit Gupta a/w Adv. Ajit Singh Tawar Advocates
For Applicants – IA 436 : Mr. Nimay Dave a/w Mr. Viren Mandhle, Mr. Sahil Singh i/b Wadia Ghandy & Co.
For Applicants – IA 441 : Mr. Karl Tamboly a/w Mr. Viren Mandhle, Mr. Sahil Singh i/b Wadia Ghandy & Co.
For the Liquidator : Adv. Natasha Kasad junior to Adv. Darryl Pereira

Section 42, Rule 11, 60(5), 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Due to paucity of time, the matter could not be taken up today. Accordingly, list this matter on Board on 11.04.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant